

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:3210
ANSWERED ON:12.12.2012
BILATERAL AIR SERVICE AGREEMENT
Bishnoi Shri Kuldeep

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government proposes to relax rules in Bilateral Air Service Agreements (BASAs) by doing away with the `aircraft type` clause;
- (b) if so, the details thereof along with reasons therefor, and ;
- (c) the steps taken by the Government to monitor the global airlines` adherence to bilateral agreements to protect the interests of Indian carriers?;

Answer

Minister of State in the Ministry of CIVIL AVIATION (SHRI K. C. VENUGOPAL)

(a) & (b): No Madam.

(c): All the scheduled operations of foreign airlines operating to/from India are strictly in accordance with the provisions of the bilateral Air Services Agreement with the State of the airline. The schedules of these airlines are approved only when they fall within their entitlement.